

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. CP/11(MB)2023

IN THE MATTER OF

Energy City Navi Mumbai Private Limited

...Petitioner

Vs

Registrar of Companies Mumbai

...Respondent

Section 441 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: CS Chirag Shah (PH)

For the Respondent: None Present

ORDER

CP/11(MB)2023 – At the request of the counsel for the applicant, adjourned to **15.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/